

General Circular No. 04/2016

F. No.01/01/2009-CL-V
Government of India
Ministry of Corporate Affairs

5th Floor, A Wing, Shastri Bhavan,
Dr R.P. Road, New Delhi
Dated: 27th April, 2016

To

All Regional Directors,
All Registrars of Companies,
All Stakeholders.

Subject: Clarification with regard to Companies (Accounting Standards)
Amendment Rules 2016

Sir,

Stakeholders have sought clarifications with regard to the accounting period for which the accounts would need to be prepared using the Accounting Standards, as amended through the Companies (Accounting Standards) Amendment Rules, 2016. The matter has been examined in the Ministry and it is hereby clarified that the amended Accounting Standards should be used for preparation of accounts for accounting periods commencing on or after the date of notification.

This issues with the approval of the competent authority.

Yours faithfully



(Sudhir Kapoor)
Deputy Director

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